

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

O.A.NO. 771/94.

DATE OF JUDGMENT: 8.7.94.

BETWEEN:

Mr. G. Ramaswamy

.. Applicant.

AND

1. The Secretary,  
Ministry of Defence,  
Government of India,  
Sena Bhawan,  
New Delhi.

2. The Director General,  
Electrical & Mechanical  
Engineering, EM (Civil),  
Army Headquarters, DHQ PO,

3. The Commandant, 1 EME Centre,  
Secunderabad.

4. The Commanding Officer,  
60 Coy, ASC (Supply),  
Type (G), Trimulgerry,  
Secunderabad - 15.

.. Respondents.

Counsel for the Applicant : Mr. V. Venkateswara Rao

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

..2

2...57000

contd....2

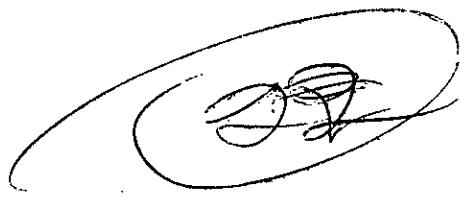
Copy to:-

Ministry of Defence, Government of India,  
Sena Bhavan, New Delhi.

2. The Director General, Electrical & Mechanical Engineering, E.M. (Civil), Army Headquarters, DHQ, P.O.
3. The Commandant, 1 E.M.E. Centre, Secunderabad.
4. The Commanding Officer, 60 Copy, ASC(Supply), Type (G), Trimulgerry, Secunderabad-15
5. One copy to Mr. V. Venkateswara Rao, Advocate, C.A.T. Hyderabad.
6. One copy to Mr. N. R. Devaraj, Sr. OGSC, CAT, Hyderabad.
7. One copy to Library.
8. One spare.

KKU.

Almond  
D. 1981

  
O.A. No. 771/94.

Date: 8.7.1994.

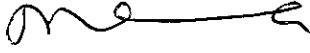
JUDGMENT

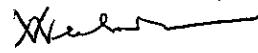
X as per Hon'ble Sri. R. Rangarajan, Member (Administrative) X

Heard Sri V. Venkateswara Rao, learned Counsel for the applicant and Sri N.R. Devaraj, learned Standing Counsel for the respondents.

from 26.7.1983. It is stated for the applicant that Boot-makers were eligible for the scale of Rs. 260-400 with effect from 22.8.1983 in accordance with the Judgment dt. 29.9.1989 in O.A. No. 443/88 of this Bench and hence the applicant should be given that scale with effect from 22.8.1983. The above said contention is in accordance with the above quoted Judgment. But, the monetary benefit is limited by this Bench in such cases for one year prior to the date of filing of the O.A. Hence, this OA is disposed of as under:-

The notional pay of the applicant has to be fixed in the scale of Rs. 260-400 as on 22.8.1983 in accordance with the Judgment dt. 29.9.1989 in O.A. No. 443/88 of this Bench and the monetary benefits have to be given with effect from 8.6.1993 as this O.A. was filed on 8.6.1994. No costs.

  
(R. Rangarajan)  
Member (Admn.)

  
(V. Neeladri Rao)  
Vice Chairman

Dated 8 July, 1994.

Grh.

  
Dy. Registrar (Judl.)

24-7-94

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

9

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GARTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(CUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(Z)

Dated: 24-7-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. NO.

in

O.A.NO. 771/94

T.A.NO.

(W.P.)

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

24-7-94  
1994



pvm